Establishment of a separate bench of the Allahabad High Court in Western Uttar Pradesh

ÁÕß Ûú. ÃÕß. ÿµÕÕÝÕß (x²ÕÆÕ¸) : ÃÕ¸¡, ¤¿Õ ÛúÛß 10 Ûú¸Õ>¡ †Õ²ÕÕ¤ß ÛúÛß ÿÕÛú»ÕÕ±ú ÛúÛß ÿÕ¸¡±ú ´Õ †Õ¯ÕÛúÕ ¬µÕÕßÕ †ÕÛúÛÁÕÿÕ ÛÚ¸®ÕÕ "ÕÕÆÿÕÕ Æ... ¯Õ×¿"Õ´Õß ^¢Õ¸¡ ¯Õ¤¡¿Õ ´Õ ×¯Õ"¡»Õ 30 ÃÕÕ»ÕÕ ÃÕ »ÕÝÕÕÿÕÕ¸¡ µÕÆ¡ ´ÕÕÝÕ "Õ»Õ ¸ÆÌß Æ¡ ×Ûú ¾ÕÆÕ ¯Õ¸¡ ÆÕ‡ ÛúÕ™¡ ÛúÛß <Ûú ²Õ"Õ ÛúÛß Ã£ÕÕ¯Õ®ÕÕ ÛúÛß •ÕÕ<... •ÕÃÕ¾ÕÿÕ ßÕÃÕÆ †ÕµÕÕÝÕ ²Õ®ÕÕ, ^ÃÕ®Õ ×¸ÛúÕÞ>¿Õ®Õ ¤ß ×Ûú ÆÕ, ²Õ®Õ®Õß "ÕÕ×Æ<... ¾ÕÝÕ´ÕÕ®Õ ´Õ •ÕÕ "Õß±ú •Õ×Ã™ÃÕ Æ, ^®ÆÕ®Õ ÛúÆÕ ×Ûú ²Õ®Õ®Õß "ÕÕ×Æ<... •ÕÕ ÃÕ×¾Õ¬ÕÕ®Õ Ûú ×®Õ´ÕÕÝÕÕ £Õ >Õ. †´²Õ>ÛÚ¸¡ †Õ¸¡ ^®ÕÛú ÃÕÆµÕÕÝÕß ³Õß £Õ, ^®Õ ÃÕ²Õ®Õ ×»ÕÜÕÕ ×Ûú ÃÕ²ÕÛúÕ ®µÕÕµÕ ×´Õ»Õ®ÕÕ "ÕÕ×Æ<, ÃÕÃÿÕÕ ®µÕÕµÕ ×´Õ»Õ®ÕÕ "ÕÕ×Æ< †Õ¸¡ ÃÕ²ÕÛú «Õ¸¡ ¯Õ¸¡ •ÕÕ®ÕÕ "ÕÕ×Æ<... ¯Õ¸¡ ¯Õ×¿"Õ´Õß ^¢Õ¸¡ ¯Õ¤¿Õ ÃÕ ‡»ÕÕÆÕ²ÕÕ¤ »ÕÝÕ³ÕÝÕ 700 ×Ûú»ÕÕ´ÕßÕ™¸¡ ¯Õ>ÿÕÕ Æ... <Ûú ÝÕ¸Õ²Õ ×ÛúÃÕÕ®Õ ÛúÕ, ´Õ•Õ¤¸¡ ÛúÛ †¯Õ®Õß ²ÕÕÝÕ ÛúÆ®Õ Ûú ×»Õ<, ¾ÕÆÕ •ÕÕ®Õ Ûú ×»Õ< ×ÛúÿÕ®ÕÕ ÜÕ"ÕÕ Ûú¸®ÕÕ ÆÕÝÕÕ ÆÕÝÕÕ, ×ÛúÿÕ®ÕÕß ´ÕÃÕÕ²ÕÝÕ ÆÕÝÕß ÆÕÝÕß, †Õ¯Õ ^ÃÕÛúß Ûú»¯Õ®ÕÕ Ûú¸¡ ÃÕÛúÿÕ Æ... ‡ÃÕ×»Õ< †Õ•Õ ´Õ ÃÕ¤®Õ Ûú ÃÕÕ´Õ®Õ ×®Õ¾Õ¤®Õ ÛÚ¸®ÕÕ "ÕÕÆÿÕÕ Æ ×Ûú ÿÕ»ÕÝÕÕ®ÕÕ Ûú ÃÕÕ£ÕÕß ²ÕÝÕ»ÕÕ ¸Æ¡ £Õ, µÕÆ¡ ´ÕÆÿ¾Õ¯ÕÞÕ ²ÕÕÝÕ ´Õ †Õ¯ÕÃÕ ÛúÆ®ÕÕ "ÕÕÆÿÕÕ Æ ×Ûú ‡®ÆÕ®Õ ¯ÕÆ»Õ ÆÕ‡ ÛúÕ™¡ ÛúÛß ²Õ"Õ ´ÕÕÝÕß £ÕÕß, †Õ¯Õ®Õ ¯Õ¸Õ ¸Õ•µÕ ×¤µÕÕ »Õ×ÛúÕ®Õ ÆÕ‡ ÛúÕ™¡ ÛúÛß ²Õ"Õ ®ÕÆà ´ÕÕ®ÕÕß... †ÛúÕ»ÕÕß ¤»Õ Ûú »ÕÕÝÕ Æ, ^®ÆÕ®Õ "ÕÕÆÕ ×ÛúÝÕÕ»>®Õ ™¯Õ»Õ <ŒÃÕ¯ÕÃÕ "Õ»Õ •ÕÕ< †Õ¸¡ ¾Õ×™ÛúÕ®Õ ×ÃÕ™ß ÛúÛß ÿÕ¸¡Æ ÃÕ ¿Õ¸Õ²Õ ÛúÛß ¤ÛúÕ®Õ ®Õ ÆÕ... †Õ¯Õ®Õ ¤¡¿Õ Ûú ¯Õ¬ÕÕ®Õ ´Õ¡ÕÕß ÛúÛß •ÕÕ®Õ ¤¡ ¤ß, »Õ×ÛúÕ®Õ †Õ¯Õ®Õ †´ÕÿÕÃÕ¸¡ ÛúÕ ¾Õ×™ÛúÕ®Õ ×ÃÕ™ß ÛúÕ ¤•ÕÕ ®ÕÆà ×¤µÕÕ... ²Õ™¾Õ¸¡ Ûú ™Õ‡´Õ ¯Õ¸¡ ´Õ×Ã»Õ´Õ »ÕÕÝÕ ®Õ ¤Õ ×¾Õ³ÕÕÝÕ ´ÕÕÝÕ, †Õ¯Õ®Õ ¯ÕÕ×ÛúÃÿÕÕ®Õ ¤¡ ×¤µÕÕ »Õ×ÛúÕ®Õ ¤Õ ×¾Õ³ÕÕÝÕ ¤®Õ Ûú ×»Õ< †Õ¯Õ ÿÕµÕÕ¸¡ ®ÕÆà Æ<... ÿÕÕ µÕÆ¡ •ÕÕ †Õ¯ÕÛúÕ ´ÕÕ‡>¡ÃÕ™¡ Æ, µÕÆ¡ ²ÕÆÿÕ ÜÕÿÕ¸®ÕÕÛú Æ... ´Õ †Õ¯ÕÃÕ ÛúÆ®ÕÕ "ÕÕÆÿÕÕ Æ ×Ûú ¯Õ×¿"Õ´Õß ^¢Õ¸¡ ¯Õ¤¿Õ Ûú ´ÕÕ´Õ»Õ ´Õ ÝÕ³Õß¸ÿÕÕ ÃÕ ²ÕÕÝÕ ÛúÛß •ÕÕ< †Õ¸¡ µÕÆÕ ÃÕ »ÕÛú¸¡ ¾ÕÆÕ ÿÕÛú ÃÕ³Õß ¯ÕÕÙ™µÕÕ ÛÚ¡ ®ÕÝÕÕ†Õ ÛúÛß ¸Õµ Õ •ÕÕ®Õß •ÕÕ<, ÿÕÕ×ÛúÛ ¯Õ×¿"Õ´Õß ^¢Õ¸¡ ¯Õ¤¿Õ Ûú »ÕÕÝÕÕ ÛúÕ ¯ÕÿÕÕ »ÕÝÕ xÛú ‡ÃÕÛúÛ ²ÕÕ¸¡ ´Õ ÃÕ²Õ ÛúÛß ŒµÕÕ ¸ÕµÕ Æ... µÕ ¬Õ¸®Õ ¯Õ¸¡ •ÕÕ<ÝÕ, ÛúÛÆÝÕ ×ÛúÛ Æ´Õ †Õ¯ÕÛúÛ ÃÕÕ£Õ Æ... ×±ú¸¡ ¤ÃÕ¸Õ ¬Õ¸®ÕÕ ÆÕÝÕÕ, ^ÃÕÛúÛ ³Õß ÃÕÕ£Õ Æ... ÿÕßÃÕ¸Õ ÆÕÝÕÕ, ÛúÛÆà ³Õß ÆÕ... †ÝÕ¸¡ ¯Õ×¿"Õ´Õß ^¢Õ¸¡ ¯Õ¤¿Õ ´Õ ²Õ"Õ ®ÕÆà ²Õ®ÕÝÕß Æ¡ ÿÕÕ ´Õ "ÕÕÆÿÕÕ Æ¡ ×Ûú •Õ™»ÕÕß •ÕÕß Ûú ¸Õ•µÕ ´Õ ×¤»»»ÕÕß Ûú †¤¸¡ ‡®Õ 15 ×•Õ»ÕÕ ÛúÕ •ÕÕ> ÛÚ¸ÛÚ Æ´Õ ÛúÕ‡ ÛúÕ™ Ûú †¤¸¡ •ÕÕ®Õ ÛúÕß ‡•ÕÕ•ÕÿÕ ¤¡ ¤ß •ÕÕ<... ¾Õ¸®ÕÕ ´Õ ‡ÃÕ ÃÕ¤®Õ ´Õ "ÕÿÕÕ¾Õ®ÕÕß ¤ÛÚ¸¡ ÛúÆ®ÕÕ "ÕÕÆÿÕÕ Æ ×Ûú <Ûú ×¤®Õ <ÃÕÕ †Õ<ÝÕÕ ×ÛúÛ ¯Õ×¿"Õ´Õß ^¢Õ¸¡ ¯Õ¤¿Õ ´Õ ÿÕ±úÕ®Õ ^ŠÝÕÕ, †Õ¯ÕÛúÕ ¯ÕÕ®ÕÕß ²Õ¤¡ ÆÕÝÕÕ, †Õ¯ÕÛúÕ ¤¬Õ ²Õ¤¡ ÆÕÝÕÕ, †Õ¯ÕÛúÕ ¸Õ¿Õ®Õ ²Õ¤¡ ÆÕÝÕÕ †Õ¸¡ ¯Õ¸ß ×¤»»»ÕÕß ÛúÕ Æ´ÕÕ¸¡ ¯Õ×¿"Õ´Õß ^¢Õ¸¡ ¯Õ¤¿Õ Ûú »ÕÕÝÕ 'Õ¸ÝÕ, ÿÕ²Õ †Õ¯Õ ¯Õ×¿"Õ´Õß ^¢Õ¸¡ ¯Õ¤¿Õ ¤ÕÝÕ, »Õ×ÛúÕ®Õ ²Õ"Õ ®ÕÆà ¤ÕÝÕ... ‡ÃÕ×»Õ< ´Õ †Õ¯ÕÃÕ ÛúÆ®ÕÕ "ÕÕÆÿÕÕ Æ ×Ûú µÕÆÕ ÃÕ³Õß ¤»ÕÕ Ûú ®ÕÿÕÕ ²ÕŠ Æ, ×´ÕÁÕÕ •ÕÕß ²ÕŠ Æ, ×´ÕÁÕÕ •ÕÕß ÃÕ ³Õß ´Õß®Õ ²ÕÕÝÕ ÛúÛß £ÕÕß... •ÕÕ ^¯Õ®ÕÿÕÕ Æ, ¾Õ ×®Õ•Õß ²ÕÕÝÕ"ÕßÝÕ ´Õ ÿÕÕ ²Õ>ß †""ß ²ÕÕÝÕ ÛÚ¸ÝÕ ÆÕ£Õ •ÕÕ> ÛÚ¸ÛÚ, »Õ×ÛúÕ®Õ •Õ²Õ ´ÕÕÛúÕ †Õ<ÝÕÕ ÿÕÕ ^ÃÕ ¾ÕŒÿÕ Æ´ÕÕ¸¡ ¯ÕõÕ ´Õ ®ÕÆà ²ÕÕ»ÕÝÕ, ÿÕÕ ´Õ "ÕÕÆÿÕÕ Æ ×Ûú ‡®ÕÛúß "Õ¯Õß ÿÕ>¾ÕÕ®Õ ÛúÕ ¯ÕµÕÕÃÕ ÆÕ®ÕÕ "ÕÕ×Æ<... ¤Õ »ÕÕÝÕÕ ÛúÛß "Õ¯Õß ²Õ>ß ÜÕÿÕ¸®ÕÕÛú Æ... <Ûú ÿÕÕ ×>¯™ß <»Õ.†Õ.¯Õß. ÛúÛß †Õ¸¡ <Ûú ×´ÕÁÕÕ •ÕÕß ÛúÛß... ´Õ "ÕÕÆÿÕÕ Æ ×Ûú ‡ÃÕ´Õ ‡®ÕÛúÕ ‡™¸¾Õ¿Õ®Õ ³Õß †Õ¸Õ ÛúÛß ÿÕ¸¡Æ ÃÕ •ÕÕ>Õ •ÕÕ®ÕÕ "ÕÕ×Æ<... ¬Õ®µÕ¾ÕÕ¤...

ÁÖß ¸ï×³Ö ¿ÖÛú¸¡ ¯ÖÃÖÖ¤¡ (×²ÖÆÖ¸¡) : ¯ÖÆ»Ö ŸµÖÖŸÖß •Öß ^¢Ö¸¡ ¯Ö¤¿Ö ÃÖ <´Ö.¯Öß. ²Ö®Ö ÛÚ¸¡ †Ö<, ŸÖ²Ö Æ´Ö ^®ÖÛúß ²ÖÖŸÖ ÃÖ®ÖŸÖ...

ÁÖß ×ÛÚ¸¡®Ö´ÖµÖ ®Ö®¤Ö (^¢Ö¸¡ ¯Ö¤¿Ö) : ´ÖÆÖ¤µÖ, ´Ö ‡ÃÖÃÖ †¯Ö®Ö †Ö¯ÖÛúÖ ÃÖ´²Ö¨¡ ÛÚ¸¡ŸÖÖ Æ...

ÁÖß ´ÖÖÆ´´Ö¤¡ ¿Ö±úß (•Ö´´Ö †Ö¸¡ ÛÚ¿´ÖÖß¸) : ´ÖÆÖ¤µÖ, ´Ö ³Öß ‡ÃÖÛú ÃÖÖÆÖ ÃÖ´²Ö¨¡ ÛÚ¸¡ŸÖÖ Æ...

† **جناب محمد شفیع (جموں و کشمیر)** : مہودے، میں بھی اس کے ساتھ سمبدّ کرتا ہوں۔

Hike in the prices of petrol and diesel for the sixth time in this year

SHRI PRASANTA CHATTERJEE (West Bengal): Mr. Deputy Chairman, Sir, when the Parliament is in session, when we are discussing very seriously the issue of rise in prices, its effect on the people, particularly on the farmers, and the Short Duration Discussion on this issue is pending, at that particular time price hike of diesel and petrol has been announced by the UPA-II Government. Sir, this is not the first time that it is happening. Since the UPA-II Government has come into existence, we have seen many such examples. I remember, on one occasion, just 12 hours before the Parliament session began, the prices of petrol were increased. Here, the increase in the price of petrol is of Rs. 2.35 per litre. This is the sixth increase in the price of petrol in the last three months. The price of diesel has been increased on the monthly basis of 50 paise per litre and a steeper increase is expected after the Parliament session is over. The prices of kerosene and gas will be increased and it will seriously affect all sections of people. Unable to check the falling value of the Rupee, the UPA Government is resorting to successive increases in the fuel prices. This will only add to the burden of the people by growing inflation and rising prices of all commodities. Sir, it is a matter of deep concern. This Government is responsible for the increasing miseries of the people. Prices are increasing and according to the Government, the number of BPL people is coming down. After the UPA-II Government came into existence, decontrolling of petrol started. On diesel, they have taken an in-principle decision. Partial decontrol has been announced since January.

When it comes to public transport, it has been mentioned here in Parliament, diesel price has been raised by 50 paise per litre per month. We hereby demand to scrap that Ordinance or that Government Order; it will be helpful to the people. What will happen if you include the local sales tax and VAT to it? It will definitely differ from city to city. It will further burden ..

†Transliteration in Urdu Script.